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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.264/2002 in OA No.208/2002

New Delhi, this 5th day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri M.P. Singh, Member(A)

Hari Shankar .. Applicant

(Shri B.S. Mainee, Advocate)

versus

Union of India & Anr. .. Respondents

ORDER(in circulation)

Shri M.P. Singh, Member(A)

This RA is filed by the original applicant against the order dated 18.9.2002 by which OA 208/2002 was allowed and the impugned punishment orders were set aside with the direction to disciplinary authority, if deemed appropriate, to take the loose thread and pass a fresh order in accordance with law. Review is sought on the plea that some important documents which could not be produced by the applicant in the OA have been found after the judgement which have direct bearing on the case and they are being attached with the RA. Since there is no error apparent on the face of record, we are unable to accept the plea of the applicant for review of our order dated 18.9.2002. However, it is open to the applicant to refer to these documents in his appeal to the disciplinary authority. Resultantly, RA is not maintainable and is accordingly dismissed.


(M.P. Singh)
Member(A)


(V.S. Aggarwal)
Chairman

/gtv/